

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 226 OF 2018 IN
DFR NO. 4153 OF 2017

Dated: 18th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. P.V. Dinesh
Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Sidhant Sinha
for Mr. Sriram P. for R-1

ORDER

IA No. 226 of 2018)

(Application for Condonation of Delay in filing appeal)

The learned counsel, Mr. P.V. Dinesh, appearing for the Appellant submitted that, there is a delay of 209 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made on application in Vol-III at page 737 at paras 'e', 'f' 'g' & at page 739 at para II(a). The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing of the appeal in Vol-III at page 737 at paras 'e', 'f' 'g' & at page 739 at para II(a), as stated above, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 226 of 2018 for delay in filing the Appeal is allowed.

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List this matter for admission on 04.05.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member